

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SIDHI VINAYAK VEHICLES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Sidhi Vinayak Vehicles Private Limited
2	Date of incorporation of corporate debtor	02/09/2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109HR2008PTC064026
5	Address of the registered office and principal office (if any) of corporate debtor	G-10/1102, Suncity Heights, Sector-54, Gurgaon,122011
6	Insolvency commencement date in respect of corporate debtor	12/12/2022 (date of receipt of order) Order passed on 08/12/2022
7	Estimated date of closure of insolvency resolution process	10/06/2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rajan Sharma Registration No. IBBI/IPA-001/IP-P-02321/2021-2022/13548
9	Address and e-mail of the interim resolution professional, as registered with the Board	B-78, First Floor, Nehru Ground, NIT, Near Post Office, Faridabad, Haryana,121001 Email: rajansharma2020@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	B-78, First Floor, Nehru Ground, NIT, Near Post Office, Faridabad, Haryana,121001 Email: cirp.sidhivinayak@gmail.com
11	Last date for submission of claims	26/12/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

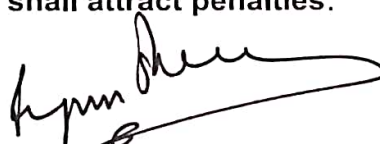
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sidhi Vinayak Vehicles Private Limited on 08/12/2022, however the Order was received on 12/12/2022.

The creditors of Sidhi Vinayak Vehicles Private Limited, are hereby called upon to submit their claims with proof on or before 26/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/12/2022
Place: Faridabad



Rajan Sharma
Registration No.
IBBI/IPA-001/IP-P-02321/2021-2022/13
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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SIDHI VINAYAK VEHICLES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SIDHI VINAYAK VEHICLES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02/09/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi and Haryana
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51109HR2008PTC064026
5. Address of the registered office and principal office (if any) of corporate debtor	G-10/1102, Suncity Heights, Sector-54, Gurgaon, -122011
6. Insolvency commencement date in respect of corporate debtor	12.12.2022 (date of receipt of order) Order passed on 08.12.2022
7. Estimated date of closure of insolvency resolution process	10.06.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajan Sharma Registration No. IBB/PA-001/1P-P-02321/2021-2022/13548
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-78, First Floor, Nehru Ground, NIT, Near Post Office, Faridabad, Haryana 121001 Email: rajansharma2022@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-78, First Floor, Nehru Ground, NIT, Near Post Office, Faridabad, Haryana 121001 Email: cirp.sidhiwinayak@gmail.com
11. Last date for submission of claims	26/12/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name of the class(es)	Not applicable, as per information available with Interim Resolution Professional
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link : https://bbi.gov.in/en/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sidhi Vinayak Vehicles Private Limited** on 08/12/2022, however the Order was received on 12/12/2022. The creditors of Sidhi Vinayak Vehicles Private Limited, are hereby called upon to submit their claims with proof on or before **26/12/2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rajan Sharma
Place : Faridabad Registration No. IBB/PA-001/1P-P-02321/2021-2022/13548

FORM A (SCHEDULE-I) PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SURYA IRRIGATION PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Surya Irrigation Private Limited
2. Date of incorporation of Corporate Debtor	18th January 1994
3. Authority under which Corporate Debtor is incorporated / registered	ROC - Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27100RJ1994PTC010062
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Address: F-1088, RIICO Industrial Area, Bhiwadi Phase-III, Bhiwadi - 301019
6. Insolvency commencement date in respect of Corporate Debtor	5th December, 2022 (Certified copy of order was received on 12th December, 2022 from Hon'ble NCLT, Jaipur Bench)
7. Estimated date of closure of insolvency resolution process	3rd June, 2023 (180th day from the Insolvency commencement date i.e. 05th December, 2022)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Shyam Sundar Maheshwari Reg. No: IBB/PA-001/1P-P-02115/2020-2021/13321
9. Address & email of the interim resolution professional, as registered with the board	Add: 35, Flat No.-F-2, Shanti Vihar, Kalyan Nagar, Tonk Road, Sangar, Jaipur, Rajasthan - 302029 Email: mhsur.shyam@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: 35, Flat No.-F-2, Shanti Vihar, Kalyan Nagar, Tonk Road, Sangar, Jaipur, Rajasthan - 302029 Email: cirp.suryairrigation@gmail.com
11. Last date for submission of claims	26th December, 2022 (14th day from the date of receiving order i.e. 12th December, 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No class of creditors could be determined at this stage
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at	(a) Web Link: https://bbi.gov.in/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Surya Irrigation Private Limited** on 5th December, 2022. The creditors of **Surya Irrigation Private Limited**, are hereby called upon to submit their claims with proof on or before **26th December, 2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form C.

Sd/-
Shyam Sundar Maheshwari
Interim Resolution Professional, In the matter of M/s Surya Irrigation Private Limited
IP Registration No.: IBB/PA-001/1P-P-02115/2020-2021/13321
AFA Certificate No.: AA/13321/02/180223/103902 Valid upto: 18.02.2023
Date : 14.12.2022
Place: Jaipur

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED TO HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (secured creditor), will be sold on **18-Jan-2023 (Auction Date)** as "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing Demand Draft of EMD for participating in Public Auction shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 17-Jan-2023 till 5 PM at Branch Office: Building No.27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heirs/ Legal Rep.	Date of Demand Notice / Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price / Earnest Money
HHFDE	RAHUL SON OF MADAN LAL, KOMAL WIFE OF RAHUL	12/07/2021 Rs. 27,17,761/- as on 12/12/2022	Physical Possession	Rs. 14,00,000/- Rs. 14,00,000/-

Description Of Property: First Floor without roof rights, built on property bearing No. D-224-d (old Plot No-3) Khasra No.- 54/112, situated in the area Village- Palam, Colony known as Raj Nagar-I, Palam Colony, New Delhi-110077 with one small car parking space on silt floor area (area Measuring 50 sq. Yds.) Bounded by: North: Plot No. D-224 B, East: Plot No. 4, South: 10 ft. wide Gali, West: Plot No. D-224 C

Terms and condition: 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office, 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057 between 10.00 a.m. to 5.00 p.m. on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) Bid increment amount shall be Rs.10,000/- (Rupees Ten Thousand Only). 4) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favouring the "HERO HOUSING FINANCE LTD." payable at Delhi. The Demand Drafts will be return to the unsuccessful bidders after auction. 5) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6) The prospective bidders can inspect the property on 05-Jan-2023 between 11.00 A.M and 2.00 P.M with prior appointment. 7) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to be authorised by the Authorised Officer within 24 hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 8) In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 9) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by Hero Housing Finance Ltd. and the defaulting purchaser shall lose all claims to the property. 10) The above sale shall be subject to the final approval of Hero Housing Finance Ltd. 11) Details of any encumbrances, known to the HERO HOUSING FINANCE LTD, to which the property is liable. Not known. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Not known. 12) Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property Tax, Electricity dues, and society dues, from the respective departments/offices. The Company does not undertake any responsibility of payment of any dues on the property. 13) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 14) Sale is strictly subject to the terms and conditions incorporated in this advertisement and in to the prescribed tender form. 15) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 16) The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone/ cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice. 17) Interested bidders may contact Mr. Raj Mishra at Mob. No. 9971908985 during office hours (10.00AM to 6.00 PM) or mail on assetdisposal@herohf.com by mentioning the account no. of prospect/borrower.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

FOR DETAILED TERMS AND CONDITIONS OF THE SALE, PLEASE REFER TO THE LINK PROVIDED IN https://au.therohomefinance.in/hero_housing/other_notice on Hero Housing Finance Limited (Secured Creditor's) website i.e. www.therohomefinance.in

For Hero Housing Finance Ltd.
Date: 14-Dec-2022
Place: Delhi
Authorized officer
Mr. Lakshay Chuttani, Mob- 9878829899
Email: assetdisposal@herohf.com

RAMGARHIA CO-OPERATIVE BANK LTD
H. O. PHAROGANJ, NEW DELHI - 110 055. www.ramgarhiabank.com

SYMBOLIC POSSESSION NOTICE UNDER SARFAESI ACT, 2002

Whereas the undersigned being the Authorised Officer of the Ramgarhia Co-operative Bank Ltd., New Delhi, under the Securitisation, and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice upon the borrower and guarantors mentioned below to repay the amount mentioned in the notice within 30 days from the date of receipt of the said notice. The borrower having failed to repay the due amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken symbolic physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned below. The borrower, guarantors in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the charge of Ramgarhia Co-operative Bank Ltd., New Delhi - 110 055.

S. No.	Name of Borrower	Name of Guarantor	Description Property	Due Amount and date
1.	M/s Shri Bataji Enterprises (Prop. of Sh. Yogender Kumar)	1) Anita Devi 2) Vishal Sharma	Built up Flat bearing No. 01 on upper ground floor super area measuring 89 Sq. Yds. (i.e. 74.5 Sq. Mtrs.) without roof rights forming part of property No. RZ-F/1308, out of Khasra No. 86/21/2, situated in the revenue estate of Village Palam Delhi State Delhi, Colony known as Mahavir Enclave, New Delhi - 110045 with common/combined rights of main entrance, stairs leading from ground floor along with all proportionate undivided & impartable free hold rights of the land underneath and duly registered with registration No. 1,1959 in Additional Book No. 1, Volume No. 4,758 on pages 158 to 165 on 19/03/2009 with Sub-Registrar IX, New Delhi/Delhi. Date of Possession: 13-12-2022	Rs. 32.48 Lakhs as on 31-08-2022 + Intt. & Legal Charges
2.	Sh. Gurdeep Singh and Mrs. Harvinder Kaur	1) Bhupinder Singh 2) Anil Kumar	Built up Property Bearing No. 52, Measuring Land Area 26.12 Sq. Yds. i.e. Area 22.16 Sq. Mtrs. and its plinth/covered area 66.48 Sq. Mtrs. along with whole of its structure of three stories, with the rights of upper construction up to the last storey, fitted with electricity and water tap with their meters, out of Khasra No. 29/10 situated in the layout plan of Block-C, Jitar Nagar, in the area of village Khurji Khas, Shahdara, Delhi - 110051, duly registered with registration No. 5,138 in Book No. 1, Vol. No. 8,510 at pages 25 to 30 dated 01-09-2016 in the office of Sub-Registrar SR-VII, New Delhi. Date of Possession: 08-12-2022	Rs. 13.17 Lakhs as on 28-11-2022 + Intt. & Legal Charges
3.	Sh. Ravi Kumar	1) Harvinder Singh 2) Raj Kumar	Third floor with roof terrace rights out of property bearing No. F-127, land measuring 50 Sq. yds. out of Khasra No. 31/23 situated in the village Khyala, Delhi State, Delhi, colony known as Vishnu Garden, New Delhi - 110018 with proportionate and free hold rights of the land under the said property and along with common staircase, passage and all other common facilities of the building and along with proportionate and free hold rights of the land under the said property and duly registered with registration No. 6,572 in Book No. 1, Volume No. 23,264 on pages 87 to 96 on 21/07/2017 with Sub-Registrar II, Basai Darapur, New Delhi/Delhi. Date of Possession: 09-12-2022	Rs. 7.87 Lakhs as on 31-07-2022 + Intt. & Legal Charges

Place: New Delhi, Date: 13.12.2022 (C.E.O.)

केनरा बैंक Canara Bank
(A Govt. of India Undertaking)

Recovery Section Regional Office Faridabad, Plot No-39 Neelam Bata Road, Faridabad
Phone No- 0129-2413997 Email- rofbdrec@canarabank.com

E-AUCTION SALE NOTICE
SALE NOTICE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank will be sold on "As is where is", "As is what is", and "Whatever there is" in E auction arranged by the service provider M/s CANBANK COMPUTER SERVICES LIMITED Contact: Mr. Pakhare DD (9480691777/8553643144). Email id: eauction@ccsl.co.in through the website www.indianbankseuction.com, www.canarabank.com, www.ibapi.in

LAST DATE OF RECEIPT OF EMD IS 27.12.2022 UPTO 5:00 P.M.
DATE OF E-AUCTION IS 29.12.2022 12:30 PM TO 1:30 P.M.
(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sl. No.	Branch Name / Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Properties	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. / IFSC CODE / Possession Type
1.	Canara Bank Faridabad AIR FORCE STATION Branch, Address- A-56, Air Force Station Road, Faridabad NIT, -121001 Sh. Vinay Kumar Gupta (Authorized Officer), Ph. No. - 96550048430 Mail ID: cb430@canarabank.com	All part & parcels of Property Plot No. 45, Block -A, Sector 11, DLF Faridabad measuring 500 Sq. Yds. Bounded as under: North: 83, South: Part of A-45, East: A-47, West: Road. (Borrower) 1. M/s Shani Sadhika Enterprises, Address:- Plot No 45 Block A, Sector 11 Dlf Faridabad-121001. (Guarantor): 1. Sadhika Bhatia, D/o Narinder Kumar Bhatia H No 5p/1, Sai Plot Near St. Joseph Convent School, Nit, Faridabad-121001.	Total liabilities as on 15.05.2021: Rs. 47,70,418.86/- plus further interest & other charges. (minus recovery, if any)	Rs. 155.55 Lakh	Rs. 15.56 Lakh	209272946, CNRB0008430 SYMBOLIC POSSESSION

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
Date :- 13.12.2022 PLACE : FARIDABAD Authorized Officer, Canara Bank

IMPORTANT
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED TO HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (secured creditor), will be sold on **18-Jan-2023 (Auction Date)** as "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing Demand Draft of EMD for participating in Public Auction shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 17-Jan-2023 till 5 PM at Branch Office: Building No.27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heirs/ Legal Rep.	Date of Demand Notice / Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price / Earnest Money
HHFDE	RAHUL SON OF MADAN LAL, KOMAL WIFE OF RAHUL	12/07/2021 Rs. 27,17,761/- as on 12/12/2022	Physical Possession	Rs. 14,00,000/- Rs. 14,00,000/-

Description Of Property: First Floor without roof rights, built on property bearing No. D-224-d (old Plot No-3) Khasra No.- 54/112, situated in the area Village- Palam, Colony known as Raj Nagar-I, Palam Colony, New Delhi-110077 with one small car parking space on silt floor area (area Measuring 50 sq. Yds.) Bounded by: North: Plot No. D-224 B, East: Plot No. 4, South: 10 ft. wide Gali, West: Plot No. D-224 C

Terms and condition: 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office, 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057 between 10.00 a.m. to 5.00 p.m. on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) Bid increment amount shall be Rs.10,000/- (Rupees Ten Thousand Only). 4) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favouring the "HERO HOUSING FINANCE LTD." payable at Delhi. The Demand Drafts will be return to the unsuccessful bidders after auction. 5) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6) The prospective bidders can inspect the property on 05-Jan-2023 between 11.00 A.M and 2.00 P.M with prior appointment. 7) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to be authorised by the Authorised Officer within 24 hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 8) In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 9) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by Hero Housing Finance Ltd. and the defaulting purchaser shall lose all claims to the property. 10) The above sale shall be subject to the final approval of Hero Housing Finance Ltd. 11) Details of any encumbrances, known to the HERO HOUSING FINANCE LTD, to which the property is liable. Not known. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Not known. 12) Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property Tax, Electricity dues, and society dues, from the respective departments/offices. The Company does not undertake any responsibility of payment of any dues on the property. 13) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 14) Sale is strictly subject to the terms and conditions incorporated in this advertisement and in to the prescribed tender form. 15) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 16) The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone/ cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice. 17) Interested bidders may contact Mr. Raj Mishra at Mob. No. 9971908985 during office hours (10.00AM to 6.00 PM) or mail on assetdisposal@herohf.com by mentioning the account no. of prospect/borrower.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

FOR DETAILED TERMS AND CONDITIONS OF THE SALE, PLEASE REFER TO THE LINK PROVIDED IN https://au.therohomefinance.in/hero_housing/other_notice on Hero Housing Finance Limited (Secured Creditor's) website i.e. www.therohomefinance.in

For Hero Housing Finance Ltd.
Date: 14-Dec-2022
Place: Delhi
Authorized officer
Mr. Lakshay Chuttani, Mob- 9878829899
Email: assetdisposal@herohf.com

FEDERS ELECTRIC AND ENGINEERING LIMITED
Regd. Off: 6 and 8/1 UPSIDC Industrial Area Sikandrabad, Bulandshahr UP 203205
CIN: L29299UP1957PLC021116

NOTICE TO MEMBERS

Notice is hereby given that 66th Annual General Meeting of the Company is scheduled to be held on Saturday, December 31, 2022, at 11.30 a.m. at registered office of the Company at 6 and 8/1, UPSIDC Industrial Area, Sikandrabad Bulandshahr UP 203205, to transact the business as set out in the notice convening AGM. The Members of the Company are hereby informed that the Company has completed the dispatch of Notice of the meeting along with annual report to the members by (a) email to the Members whose email addresses are registered with the Company/Depository Participant and (b) physical copies have been sent by permitted mode to Members who have not registered their email addresses as mentioned above. Notice of the AGM and Annual report for the year 2020-21 are also available on the website of the Company www.imcapitals.com/fedders-electric-engineering/

Pursuant to Section 91 of the Companies Act 2013, the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, December 24, 2022 to Saturday December 31, 2022 (both days inclusive) for the purpose of above Annual General Meeting.

Pursuant to provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is pleased to provide members facility to exercise their right to vote at the Annual General Meetings (AGMs) by electronic means and the business may be transacted through e-Voting Services. The facility of casting the votes by the members using an electronic voting system from a place other than venue of the AGMs ("remote e-voting") will be provided by National Securities Depository Limited (NSDL).

The e-voting for above Annual General Meetings commences on Wednesday 28th December, 2022 (9:00 am) and ends on Friday 30th December, 2022 (5:00 pm). During this period shareholders of the Company, may cast their vote electronically. The remote e-voting module shall also be disabled for voting thereafter. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

The voting rights of members shall be in proportion to their shares of the paid-up equity share capital of the Company as on the cut-off date of 24th December, 2022. Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e., 24th December, 2022, may obtain the login ID and password by sending a request at evoting@nsdl.co.in

The facility for voting through ballot shall be made available at the AGMs and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through ballot paper.

The detail procedure to login to e-Voting website and for e-voting is available in the Notes to the Notice of AGM. The Link of Annual Report along with Notice of AGM is www.imcapitals.com/fedders-electric-engineering/

General Guidelines for shareholders:

- Institutional shareholders (i.e. other than individuals, HUF, NRI etc.) are required to send scanned copy (PDF/JPG Format) of the relevant Board Resolution/ Authority letter etc. with attested specimen signature of the duly authorized signatory(ies) who are authorized to vote, to the Scrutinizer by deepak@drassociates.org to with a copy marked to evoting@nsdl.co.in
- It is strongly recommended not to share your password with any other person and take utmost care to keep your password confidential. Login to the e-voting website will be disabled upon five unsuccessful attempts to key in the correct password. In such an event, you will need to go through the "Forgot User Details/Password" or "Physical User Reset Password" option available on www.evoting.nsdl.com to reset the password.

Please note the following:
A member may participate in the above AGMs even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGMs through ballot paper.

The Chairman shall, at the AGMs, at the end of discussion on the resolutions on which voting is to be held, allow voting with the assistance of scrutiner, by use of ballot paper for all those members who are present at the AGM but have not cast their votes by availing the remote e-voting facility.

The Scrutinizer shall after the conclusion of voting at the general meeting, will first count the votes cast at the meeting and thereafter unblock the votes cast through remote e-voting in the presence of at least two witnesses not in the employment of the Company and shall make, not later than three days of the conclusion of the above AGMs, a consolidated scrutinizer's report of the total votes cast in favour or against, if any, to the Chairman or a person authorized by him in writing, who shall countersign the same and declare the result of the voting forthwith after information:

Your login id and password can be used by you exclusively for e-voting on the resolutions placed by the companies in which you are the shareholder. It is strongly recommended not to share your password with any other person and take utmost care to keep it confidential.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of <https://www.evoting.nsdl.com> or contact NSDL at the following toll-free no.: 1800 1020990/1800 224 430

Date: 13.12.2022
Place: Uttar Pradesh
By order of the Board of Directors
FEDERS ELECTRIC AND ENGINEERING LIMITED
Sd/-
Sakshi Goel
Company Secretary & Compliance Officer
M.No. A46999

Possession Notice (For Immovable Property) Rule 8(1)
Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Income Housing Finance Ltd.) (IIFL Home) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic physical possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL Home, for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower cherishes the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Monu Kumar Kanti, Mrs. Piyanka Kanti, M/s Mrs. Tarab Nagar (Prospect No IL1021944)	All that piece and parcel of Flat No. C-1002, Block-C, 10th Floor, measuring 900 Sq. Ft. (Carpet Area) & 1125 Sq. Ft. (Built Up Area), Aura Chimera, Ghaziabad, Raj Nagar Extension, Ghaziabad, Uttar Pradesh, India-201001.	Rs. 33,27,853/- (Rupees Thirty Three Lakh Twenty Seven Thousand Eight Hundred Fifty Three Only)	23-Sep-2022	09-Dec-2022
Miss. Khushbu Sami, Mr. Renu (Prospect No IL1020176)	All that piece and parcel of Plot No. 45, Carpet Area 360.0 Sq. Ft., Ft. Back Rhs Khasra No. 59/123 Block-A, Village Nawada Majra Hastal Mohan Garden Uttam Nagar New Delhi 110059.	Rs. 24,30,617/- (Rupees Twenty Four Lakh Thirty Thousand Six Hundred Seventeen Only)	24-Sep-2022	09-Dec-2022
Mr. Puneet Gupta, Mr. Keshav Dev, Mrs. Muni Devi (Prospect No IL1016133)	All that piece and parcel of Urf Front Side Nis Plot No 28-A, Carpet area measuring 432 sq. ft., Block B, Gali No. 6, Raja Puri, Village Palam, Uttam Nagar, New Delhi-110059	Rs. 21,69,323/- (Rupees Twenty One Lakh Sixty Nine Thousand Three Only)	28-Sep-2022	09-Dec-2022
Mr. Ganesh Saxena, Mrs. Meeta Saxena, Shiv Global services (Prospect No IL10159245)	All that piece and parcel of: Flat No B-3, Rhs Back Side, Second Floor, carpet area measuring 567 Sq. Ft., Plot No. 230, Nit Khand-1, Indirapuram, Ghaziabad U.P.-201014.	Rs. 36,10,718/- (Rupees Thirty Six Lakh Ten Thousand Seven Hundred Eighteen Only)	28-Sep-2022	09-Dec-2022
Mr. Har Prakash Saxena, Mrs. Rachna Saxena, ART GALLERY (Prospect No IL10159207)	All that piece and parcel of: Flat No B-4, Middle Back, Second Floor, carpet area measuring 567 sq. ft., Plot No. 230, Nit Khand-1, Indirapuram, Ghaziabad U.P.-201014.	Rs. 37,49,064/- (Rupees Thirty Seven Lakh Forty Nine Thousand Sixty Four Only)	28-Sep-2022	09-Dec-2022
Mr. Sanjeev Kumar Jha, Mrs. Monika Jha, Monu Kanya Store And Dehi (Prospect No IL10128976)	All that piece and parcel of: Ug-3, Urf Back, carpet area measuring 444 sq. ft., Plot No. 3/104, Sector - 3, Vasundhara Ghaziabad -201010.	Rs. 30,57,435/- (Rupees Thirty Lakh Fifty Seven Thousand Four Hundred Thirty Five Only)	27-Sep-2022	09-Dec-2022
Mr. Shekhar Sanjay Wardhe, Mrs. Megha (Prospect No IL10112851)	All that piece and parcel of Property: First Floor, Back Side, Total Area Ad Measuring 50 Sq.Yards, on Plot No. 4, Block-A, Jain Colony, Part-III, Uttam Nagar, New Delhi-110059, India.	Rs. 20,64,947/- (Rupees Twenty Lakh Sixty Four Thousand Nine Hundred Forty Seven Only)	23-Sep-2022	09-Dec-2022
Mr. Tarun Kumar, Mrs. Madhuri Rawat (Prospect No IL10069041)	All that piece and parcel of Property: Third Floor Front Side with Roof Rights with Total Area Measuring 630 Sq. Ft. and Carpet Area Ad Measuring 535 Sq.Ft. on Property Bearing No. Plot No. L-60, Block			

